

Recd on 21/12/94
Time 9.30 AM

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH, ALLAHABAD

Original Application No: 1104 of 1994

B.K.Singh Applicant.

Versus

Union of India & Ors. Respondents.

Hon'ble Mr. S.Das Gupta, Member-A

Hon'ble Mr. T.L.Verma, Member-B

(By Hon'ble S.Das Gupta, A.M.)

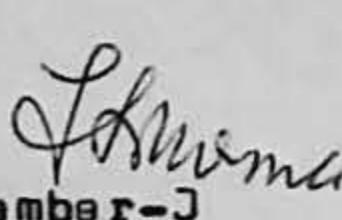
Heard Shri P.K.Khare, learned counsel
for the applicant on admission.

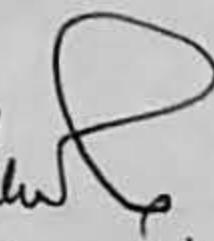
2. The applicant's case is that he was working as a substitute Extra Departmental Delivery Agent (EDDA for short) in place of the permanent incumbent Shri Chandrika Singh who was on leave on account of illness. It appears that the respondents have now sent a requisition to the District Employment Officer for sending names of suitable candidates for the post of EDDA in which the applicant was working as a substitute. The applicant is aggrieved that his name has not been forwarded by the Employment Exchange and is claiming the relief that the respondents be directed to regularise the services of the applicant from the imitial date of his working as EDDA declaring the requisition to the Employment as null and void.

3. We have gone through the application carefully. We are of the view that the applicant had been working as a substitute, albeit for considerable period of time. However, this does

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not give him any right to be regularised in his service since his initial appointment was not by following the procedure enumerated in the Rules for appointment of EDDA which was purely a Stop Gap Arrangement and normally it should come to an end whenever a regular appointment to the post is made. So far as the forwarding of the names by the Employment Exchange is concerned, it is for the Employment Exchange to decide which names should be sponsored depending on the roster to be maintained of the candidates seeking employment. In view of this, we find no merit in this case. However, since the applicant stated to have been working for the considerable period of time as substitute EDDA, he may submit a representation to the respondents for being considered along with other candidates sponsored by Employment Exchange for being selected to the post and the respondents may consider the said representation in accordance with law. With this observation, this application is disposed of at the admission stage.


Member-J


Member-A

Allahabad Dated: 1.8.1994

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